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competence that are responsible for keeping these territories under the External Affairs Ministry. II it is considered to be inexpedient to hand them over to the Home Ministry, why is it considered to be inexpedient? Secondly> does the hon. Minister think that the Home Ministry is less competent than the External Affairs Ministry? And is it the reason why they should not be handed over to the Home Ministry?

SHRI LAL BAHADUR: In fact, the Home Ministry in a way administers the whole country and it has to be one of the most competent, if not the most competent and efficient, Ministries of the Government of India. Therefore, that could not be any reason. But as I just now said, we have to consult these territories and we would very much like them to agree to our suggestion that these territories should be transferred to the Home Ministry.

SHRI BHUPESH GUPTA: May I know the reason why after all these are not being transferred at least to the Minister without Portfolio since he is starved of a portfolio? That is, as Minister without Portfolio, he can get them.

MR. CHAIRMAN: What is the question?

SHRI BHUPESH GUPTA: Why not transfer them to the Minister without Portfolio since that particular Minister is without a portfolio?

MR. CHAIRMAN: It is a suggestion for action, in the form of a question.

SHRI BHUPESH GUPTA: Why is it not being done? What is the suggestion?

MR. CHAIRMAN: If it is not a suggestion for action, it is nothing.

SHRI BHUPESH GUPTA: I say, why slioiild it not be done?

SHRI LAL BAHADUR: I can administer the two territories only if I am made the Lieutenant-Governor of both Pondicherry and Goa.

to Questions

SHRI BHUPESH GUPTA: They will make vou a Governor.

SHRI A. D. MANI: The Minister stated in his reply that one of them, Goa or Pondicherry, did not want the Government to be transferred to the jurisdiction of the Home Ministry. Which was the unit which did not want to be transferred, Goa or Pondicherry?

SHRI LAL BAHADUR: Pondicherry, perhaps the territory which is nearer to the hon. Member's home State.

fThe question was actually asked on the floor of the House by Shri G. K. Kapoor.

भारतीय वायु सेना के दुर्घटनायस्त ह्रये विमान

श्री गिरराज किशोर कपूर : श्री विमलकुमार मन्नालालजी चौरड़िया :

क्या प्रतिरक्षा मंत्री यह बताने की क्रपा करेंगे कि:

- (क) पिछले तीन वर्षों में प्रत्येक वर्ष में भारतीय वायु सेना के कितने विमान (१) क्षतिग्रस्त हुए (२) नष्ट हुए ;
- (ख) उपरोक्त भाग (क) में उल्लि-खित दुर्घटनाग्रों में कितने व्यक्ति मारे गये और कितने धन की हानि हई ; भीर
- (ग) दुर्घटनाओं की रोकथाम के लिये क्या विशेष कदम उठाये जा रहे हैं?

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•(•[ACCIDENTS OF I.A.F. AIRCRAFT

/ Shri G. K. KAPOOR: M6- \ SHRI V. M. CHORDIA:

the Minister Defence b <>pleased to state:

- (a) the number of aircraft of th<: IA.F. which were (i) damaged and (ii) destroyed during each of the last three years;
- (b) the number of persons killed and the extent of loss in rupees on account of the accidents referred to in part (a) above; and
- (c) the special steps which are being taken to prevent accidents?]

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. K, CHAVAN): (a) and (b): It is not in public interest to give this information.

(c) A statement is laid on the Table of the House.

STATEMENT

Certain risks are inherent in the very nature of the duties of the Air Force and accidents cannot be eliminated altogether. A Directorate n Air Headquarters studies accident data and organises action at all levels for the observance of safety precautions having regard to the duties to be performed. Government have given further consideration to the problem of obviating aircraft accidents. A Committee has been set up consisting of

- (1) Shri S. S. Khera, Cabinet Secretary— Chairman.
- (2) Air Vice Marshal Arjun Singh, Vice-Chief of Air Staff—-Member.
- (3) Shri R. N. Katju, Director-General, Civil Aviation—Member.
 - t[] English translation.

(4) Shri S. K. Mukherji, Cabinet Secretariat (Emergency Wing)— Memb er-Secretary.

with the following terms of reference: -

- (i) to examine the existing regulations and arrangements-
 - (a) for flying and flying safety;
 - (b) for clearing an aircraft as fit for flying;
 - (c) regarding the standards of training of a pilot in relation to the taski he is entrusted with;
- (ii) to examine the adequacy of the above regulations and arrangements and their implementation; and
- (iii) to recommend remedial measures if any, to minimise accidents.

The Committee is expected to «ub-mit its report and r««»mmendations by the end of July 1964.

†प्रितरक्षा मंत्रालय में उपमंत्री (श्री डी० मार० चहाण) : (क) तया (ख) यह सूचना प्रकट करना लोक हित में नहीं है।

(ग) एक विवरण सभाके पटल पर रख दिया गया है।

वायसेना के कत्तंब्यों में स्वाभाविक तौर पर कुछ खतरे अन्तर्हित होते हैं, ग्रौर द्घंटनाएं पूर्णता से निवायं नहीं हो सकती। वायु सेना मुख्यालय का एक निदेशालय द्घंटनाम्रों के मांकड़ों का मध्ययन करता है, और सभी स्तरों पर ऐसे कार्य संगठन करता है, कि पालन किये जाने वाले कर्त्तव्यों

^{†[]} Hindi translation

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के बारे में सुरक्षा सम्बन्धी हिदायतों पर ग्रमल हो। विमान दुर्घटनाग्रों की रोक थाम करने की समस्या पर सरकार ने भौर अधिक ध्यान दिया है। एक समिति बनाई गई है, जिसके ---

- (१)श्री एस० एस० खेड़ा, सचिव मंत्रिमंडल--वेयरमेन ।
- (२) एयर वाइस मार्शन प्रज्न सिंह उपबलाधिकरणिक. विमान सेना --सदस्य ।
- (३) श्री श्रार० एन० काटजू, मुख्य-निदेशक श्रसैनिक विमान-----सवस्य ।
- (४) श्री एस० के० मुखर्जी, सचिवा-लय मंत्रिमंडल (म्रापाती पक्ष)---सदस्य-सचिव । 🌬 🖢 होंगे, श्रीर विचारार्थ विषय होंगे :---
 - (१)(क) उड़ान तथा उड़ान-सुरक्षा;
 - (ख) विमान को उड़ान के लिये .समर्थं घोषित करने ;
 - (ग) विमान चालक को सौंपे गये कार्यों से सम्बन्धित प्रशिक्षण के स्तरों के बारे में वर्तमान विनियमों तथा प्रबंधों का निरीक्षण करना।
- (२) उक्त विनियमों ग्रीर प्रबंधों की पर्याप्तता तथा उनके कार्यान्वित किये जाने का निरीक्षण करना।
- (३) दुर्घटनाओं को कम करने के लिये यदि कोई हो तो उपचारी उपायों की सिफारिश करना।

भ्राशा है समिति जुलाई, १६६४ के श्रन्त तक अपनी रिोर्ट और सिफारिशें दे देगी।]

श्री गिरराज किसीर कपुर: नया मंत्री महोदय यह बताने की कृपा करेंगे कि जो चीजें ग्रख़बारों में निकल चुकी हैं भौर जिनसे जनता में भ्रम फैल चुका है, उनको भी हाउस को बताने में क्यों एतराज ही रहा **है** ?

SHRI Y. B. CHAVAN: Sir, we have given a certain specific information about some particular accidents in which severe loss of officers has occurred. But this question seeks to get information about all the accidents and the damage that had been done to the Indian Air Force. It will not be in public interest to give the entire information.

श्री गिरराज किशोर कपूर: क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जो ये जहाज गिरे हैं, वे क्या पाकिस्तान के दिशाभ्रम गिरे हैं ?

SHRI Y. B. CHAVAN: We cannot say that. Of course, there are doubts and suspicions in our minds about one aircraft. We cannot say that that is true in all the cases.

श्री विमलकुमार मन्नालालजी चौरड्रियाः क्या श्रीमान यह बतलायेंगें कि यह जो ग्रापका पहले से निर्देशालय है ग्रीर उसने ग्रभो तक जो ग्रघ्ययन इन विमान दुर्घट-नात्रों का किया है, उसके ब्राधार पर इन दर्घटनात्रों के कौन कौन से कारण पाये गये ?

SHRI Y. B. CHAVAN: I have not got that information with me. What I said was that we normally look to the rate of accidents according to the flying hours, and I am certainly prepared to give information about one point. Tine increase in the flying hour, in 1961, 1962 and 1963 of the Indian Air Force will show the extent of the increase in the activities. ,Sir, in 1961, the flying hours were about 1,62,422 and in 1963 the flying hours have increased to 2,54,757. Normally, the rate of accident is compared to the flying hours that are involved.

श्री विमलकुमार मन्नालालजी चौरडिया: क्या श्रीमान यह बतलायेंगे कि कुछ ऐसा भी एसेस किया गया है कि कितनी दुर्घटनाएं सुरक्षा सम्बंधी हिदायतों पर अमल न करने के कारण हुई है।

SHRI Y. B. CHAVAN: Sir, we ourselves wanted to go into this matter thoroughly and satisfy ourselves that everything is all xight. It is for this very reason that we have appointed a Committee which is going into this matter. So, it is very difficult for me to indicate any conclusions at this stage.

SHRI FARIDUL HAQ ANSARI: I want to know about part (b) of the question whether the hon. Minister will assure the House that practical steps have been taken to minimise these accidents so that there may not be loss of life and property.

SHRI Y. B. CHAVAN: On the data available at the present moment, certainly we have taken steps, we have given instructions to keep 1his rate of accidents to its minimum but we would certainly want to study this question scientifically and that will depend upon the recommendations of the Committee.

MR. CHAIRMAN: The Ouestion Hour is

12 Noon

SHORT NOTICE QUESTION AND ANSWER

ISRAEL INDEPENDENCE DAY

- 3. SHRI DAHYABHAI V. PATEL: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the reservation booked in the Asoka Hotel more than a month earlier to celebrate the Israel Independence Day on

the 15th April, 1964 in New Delhi was cancelled at the instance of the Government of India;

and Answer

- (b) whether it is a fact that the Government of India advised the Con sulate of Israel not to hold the cele brations in New Delhi on that day;
- (c) whether the Government India have advised any Consulate or diplomatic representative of any other country not to hold its Independence Day Celebrations, if so, which are those countries, if not, what are the reasons for which such an action was taken in the case of Israel?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

- (b) On 7th April, 1964, the Gov ernment advised the Israeli Consul to cancel the Israeli National Day recep tion which he was scheduled to hold in New Delhi on 15th April, 1964.
- (c) No, Sir. The question has not arisen in the case of any other Consul because all Consulates had been hold ing receptions in celebration of the National Days of their countries at their respective headquarters. is the reason why we advised the Israeli Consul also to hold the recep tion only at the headquarters.

SHRI DAHYABHAI V. PATEL: May I ask, Sir, the reasons why the Government of India does not have full diplomatic relations with Israel— the Ambassador of that, country is not here in Delhi-so that such difficulties may not arise?

SHRI DINESH SINGH: Sir, this, I would submit, does not arise out of this question. We have given our reasons in this House several times.

SHRI A. B. VAJPAYEE: May I know, Sir, if it is a fact that the management of the Asoka Hotel went out of its way and cancelled this reception? I can understand the Ministry of External Affairs cancelling the reception, but why did the Asoka Hotel go out of the way and cancel the reception?

SHRI DINESH SINGH: The Ministry of External Affairs advised the Israeli Consul to cancel it and he had said that he was going to refer the matter to his Government. But when he did not let us know within a, period that we considered reasonable, we advised the Asoka Hotel to inform the Israeli Consul that they will not be able to hold the reception there.

SHRI A. B. VAJPAYEE: May I know Sir, whether the Ministry also advised the management of the Asoka Hotel to cancel the reservation for a room made by the Consulate?

SHRI DINESH SINGH: No, Sir.

SHRI A. B. VAJPAYEE: May I know Sir, whether the hon. Minister will make enquiry as to how the management cancelled the reservation of the room?

SHRI DINESH SINGH: it has made enquiries. The position is that this reservation was provisional and it was not confirmed within the specified time.

SWRI M. S. GURUPADA SWAMY: May I know, Sir, whether it is a fact that the Israeli Government in the past had requested the Government of India that they may be permitted to open a Consulate in Delhi or, in the alternative, to allow the Council in Bombay to hold receptions in Delhi? If so, what is the reaction of the Government of India to this request?

SHRI DINESH SINGH: I do not remember receiving any request of this kind, but our policy towards Israel in this line has been very clear that we do not have any diplomatic relations, that the function of the Consulate is at the port where there may be some need for it for the

Israeli citizens coming, and for this reason this Consulate was established in Bombay.

SHRI A. M. TARIQ: May I know, Sir, whether it is a fact that after the said Consul assured the Ministry of External Affairs that h_e would cancel this reception he tried to hold this reception in his room, and as a result of which it was found desirable to cancel the reservation for this room also?"

SHRI DINESH SINGH: As I mentioned, we did not advise the cancellation of the reservation of the room but regarding the cancellation of the reservation of the hall we did advise the Hotel.

SHRI A. M. TARIQ: That is not my question. My question is whether it is a fact that after the Consul gave an assurance that he would not hold the reception in the lawn, he tried to hold the reception in his room and as a result of it the reservation of the room was also cancelled?

SHRI DINESH SINGH: How could I say, Sir? The reception was to be held on the 15th. We advised the Consul on the 7th and the Hotel on the 11th.

SHRI A. D. MANI; May I know, Sir, if it was the first occasion that an attempt was made to celebrate the Israeli Independence Day in Delhi whereas such functions were held in Bombay in the past and did the Government of India object to such celebrations being held in the capital?

SHRI DINESH SINGH: That i_s true. These receptions were generally held in Bombay in the past and this year also, I believe, it was held in Bombay.

SHRI B. K. P. SINHA; May I know, Sir, what is the theory and practice of diplomatic functioning on which our External Affairs Ministry proceeds? Do the diplomats and foreign Consuls enjoy the same rights as the citizens of this country except those

that are specifically denied to them, or do they enjoy only those rights that are specifically conferred on them?

SHRI DINESH SINGH: Sir, tiis is generally in conformity with the international practice. There is a Vienna Convention. But it has not been ratified by all the countries. But one is generally governed by it. And then our country has its own set of rules.

•SHRI B. K. P. SINHA: May I know, Sir, whether there is any rule or clause in the Vienna Convention which lays down that Consuls can hold celebrations only in the cities in which they have their headquarters?

SHRI DINESH SINGH: There is a convention and it is also clearly mentioned in the Vienna Convention that Consulate officers are restricted to Consulate functions. They can perform diplomatic functions with the consent of the receiving State. In this case there was no consent and we considered the holding of the National Day reception in Delhi to be a diplomatic act.

SHRI BHUPESH GUPTA: The hon. Minister has stated before this House that on the 7th the Consul was informed of the , cancellation by the Government of India of this function. May I know, Sir, following that whether the Government made any enquiries from them as to-why they did not make a public announcement of the cancellation of this function having got the intimation from the Government of India on the 7th?

SHRI DINESH SINGH: That is not our business. Why he did not send out the cancellation announcement or why did he not advertise, that is for him.

SHRI BHUPESH GUPTA: It is important because it has been made out in the press that the Consulate Officer was standing at the steps of the Asoka Hotel with tears in his eyes when the people who were coming to

join the function had to be turned away. It was a nice piece of propaganda. Therefore, I think our External Affairs Ministry should have taken notice of it and inquired from the Israeli officer here as to why, after having got the intimation from the Government of India, he did not take steps in order to have it annulled rather than standing, if he at all did, at the steps of the Asoka Hotel with tears in his eyes?

SHRI DINESH SINGH: In fact he did advertise in the newspapers. It appeared on the day the party was to be held. Some people did not care to read the newspapers.

SHRI A. D. MANI; Going back to the answer to my question I asked earlier, I would like to ask the Minister whether any representatives of the Government or the State Governments did attend the Independence Day celebrations at Bombay, and am I to understand from the reply of the Minister that the Government of India did not object to the celebrations of their Independence Day in any part of India except in Delhi?

SHRI DINESH SINGH: Sir, I could not follow the question. No Government official changad the independence day. How can we change the independence day?

MR. CHAIRMAN: He said celebrations.

SHRI A. D. MANI: Shutting out the celebrations in any part of India . . .

SHRI DINESH SINGH: Our national day?

SHRI A. D. MANI: Their national day being celebrated in Bombay or Calcutta. You have not objected to that. You did not want it to be held in Delhi.

SHRI DINESH SINGH: That is not true. I was talking about the receptions going to be held by the Consu-

late. Individuals can celebrate in any way they like.

SHRI NIREN GHOSH: Sir, from the hon. Minister's replies I understand that the Consul concerned exceeded the diplomatic prerogatives in trying to hold that celebration at the Asoka Hotel. If sO₍ may I know whether the Government would enquire of him as to why he at all proceeded to hold a celebration meeting at the Asoka Hotel?

SHRI DINESH SINGH: There i_s no need for any further enquiry. We sent for the Consul and told him that this was a wrong act and he should cancel it.

SHRI I. K. GUJRAL: While I can understand that the Government of India advised the Consul as it did, is it correct for the Ministry of External Affairs to use the Asoka Hotel, that being a Government Hotel as an arm for effecting its policies?

SHRI DINESH SINGH: That is not true. We only wanted to save the Asoka Hotel the loss and embarrassment in this case.

SHRI A. B. VAJPAYEE: Is it not a fact that certain Cabinet Ministers had agreed to attend this particular function, and if so, am I to understand that even the Cabinet Ministers do not know what is the foreign policy of the Government?

SHRI DINESH SINGH; I do not know which Cabinet Ministers agreed to attend.

SHRI A. B. VAJPAYEE: Sir, is the hon. Minister in a position to deny that Cabinet Ministers had accepted the invitation to attend the function? I can disclose their names

Mr. CHAIRMAN: How could he know who had accepted and who had not. I might proceed to the next item.

SHRI A. D. MANI: One question

MR. CHAIRMAN: This is probably your third or fourth supplementary. Go ahead.

SHRI A. D. MANI: I would not take much time of the House. Suppose that function had been held at the Imperial Hotel, would the Government have had any objection?

SHRI DINESH SINGH: We would not have allowed the holding of the official function here anywhere.

MR. CHAIRMAN: Mr. Mani, any other question?

(No reply)

WRITTEN ANSWERS TO QUESTIONS

U.S. SEVENTH FLEET

f Shri R. S. KHANDEKAR: *234. <{ Shri Sitaram [Jaipuria:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is fact that the U.S. Seventh Fleet has abandoned its proposed intention to visit the Indian Ocean in May, 1964; and
- (b) if so, whether the decision is temporary or final?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) Government have no information on this subject.

(b) Question does not arise.

INDUCEMENT SCHEME FOR INDIANS FOR LEAVING CEYLON

- •237. SHRI SITARAM JAIPURIA: Will the PRIME MINISTER be pleased to state;
- (a) whether Government's atten-| tion has been drawn to a news-item